MoU between TCIL and CIL

2658. SHRITAPAN KUMAR SEN:

SHRI MOHAMMED AMIN:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Coal India Ltd. (CIL) is one of the major customer of Off The Road tyre (OTR) from Tyre Corporation of India Ltd. (TCIL);
 - (b) whether TCIL was contemplating for signing (MoU) with CIL in this respect; and
 - (c) if so, the status of the MoU at present?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) No, Sir.

(b) and (c) No, Sir. However, Tyre Corporation of India Ltd. (TCIL) and Coal India Ltd. (CIL) had interaction regarding establishment of common manufacturing facility.

Funding pattern in SSA

- 2659. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the Central Government has substantially reduced its share of grant under the Sarva Shiksha Abhiyan (SSA) programme;
- (b) whether Government is aware that States have to incur huge expenditure on salary of Primary School Teachers, Construction of Schools and Class rooms, etc.; and
- (c) if so, whether Government is considering to reverse its decision and to reintroduce the earlier Tenth Plan pattern of 75:25 between Centre and States?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The framework for implementation of SSA programme in the 11th Plan had envisaged a funding pattern of 50:50 between the Central Government and States/UTs. However keeping in view the demands of States, a revised funding pattern providing for funding in the ratio of 65:35 during the first two years of 11th Plan, 60:40 in the third year, 55:45 in the fourth year and 50:50 thereafter was notified on 25.9.2007. In respect of the North Eastern States the funding is 90:10 with the Central share sourced from the 10% earmarked funds for the NE States in the SSA's Central Budget.

- (b) The salary of teachers, construction of schools and classrooms sanctioned under SSA programme, as approved in the Annual Works Plan and Budget of States/ UTs, is borne by the States and Central Government in the funding ratio applicable in that particular year.
 - (c) No, Sir.